

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-3001/ND/2019
RA/184/202

IN THE MATTER OF:

M/s. Asian Granito India Ltd.

.....Applicant

Vs.

M/s. City Pride Buildcon Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gaurav Dua, Adv.

For the Respondent :

ORDER

RA/184/2023:-

Ld. Counsel on behalf of the Applicant and submitted that in terms of order dated 23.04.2024, they have served the non Applicant and filed the proof of service. We have perused the proof of service as filed by the Applicant. As per the proof of service, notice is alleged to serve through courier however, the record indicates that the item was not delivered. Ld. Counsel on behalf of the Applicant sought time to serve the non Applicant again and non Applicant be served through speed post and courier and file the proof of service. List this application on **10.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)